



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक ५४(२)]

शुक्रवार, जानेवारी १४, २०११/पौष २४, शके १९३२

[पृष्ठे २, किंमत : रुपये १९.००

असाधारण क्रमांक ४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2010 (Mah. Act No. II of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. II OF 2011.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 14th January 2011).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. XXIV of 1961. WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 2010. Short title.

Mah. XXIV of 1961. 2. In section 73 of the Maharashtra Co-operative Societies Act, 1960, in sub-section (1AB), for the portion beginning with the words "Every such member shall execute" and ending with the words "by the State Government by general or special order.", the following shall be substituted, namely :— Amendment of section 73 of Mah. XXIV of 1961.

“ Every such member,—

(i) in case of housing societies, within forty-five days of his assuming the office ; and

(ii) in case of other societies, within fifteen days of his assuming the office ;

shall execute a bond to that effect, in the form as specified by the State Government by general or special order.”.